

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).19804-19805/2024

(Arising out of impugned final judgment and order dated 08-08-2024 in WRITC No.1645/2024 08-08-2024 in PIL No.350/2024 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

FAIZABAD BAR ASSOCIATION

Petitioner(s)

VERSUS

BAR COUNCIL OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.192002/2024-EXEMPTION FROM FILING O.T.)

Date : 04-11-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Rakesh Kumar Khanna, Sr. Adv.  
Mr. Sukumar Pattjoshi, Sr. Adv.  
Mr. Kumar Murlidhar, AOR  
Mr. Atul Verma, Adv.  
Mr. Aditya P. Khanna, Adv.  
Mr. Adarsh Kumar Pandey, Adv.  
Mr. Mukesh Kumar, Adv.  
Mr. Varun Chugh, Adv.  
Mr. Mithilesh Kumar Jaiswal, Adv.  
Mr. Arun Kanwa, Adv.  
Mr. Vignesh Singh, Adv.  
Mr. Abhinav Kaushik, Adv.  
Mr. Rishabh Attri, Adv.  
Mr. Anoop Krishna Upadhyay, Adv.  
Mr. Prashant Trivedi, Adv.  
Mr. Gautam Barnwal, Adv.  
Mr. Alok Kumar, Adv.  
Mr. Rohit Singh Lodhi, Adv.  
Mr. Swapnil Pandey, Adv.  
Mr. Rajesh Pandey, Adv.  
Mr. Prafulla, Adv.  
Mr. Shailendra P. Singh, Adv.  
Mr. Sandeep Pandey, Adv.  
Mr. Unmukt Bhardwaj, Adv.

For Respondent(s) Mr. CU Singh, Sr. Adv.  
Mr. Rajat Khattri, Adv.  
Mr. Siddhartha Iyer, AOR

Ms. Ila Shikhar Sheel, AOR

Mr. Abhay Kumar, AOR  
Mr. Shagun Ruhil, Adv.  
Mr. Tirupati Gaurav Shahi, Adv.  
Ms. Kusum Pandey, Adv.  
Mr. Karan Chopra, Adv.

Mr. K. Parameshwar, Sr. Adv.  
Mr. Ravi Raghunath, AOR

Mr. Vijay Hansaria, Sr. Adv.  
Mr. Jayesh K. Unnikrishnan, AOR  
Ms. Kavya Jhavar, Adv.  
Ms. Nandini Rai, Adv.  
Ms. Sasmita Tripathy, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. We are informed that the Elders Committee has already commenced the election process, which will be over on 17.12.2024. The counting of votes will take place on 18.12.2024.
2. The Registry is directed to supply a copy of the report received from the Registrar General of Allahabad High Court to Shri Rakesh Kumar Khanna, learned senior counsel for the petitioner(s). A copy be also given to Mr. K. Parameshwar, learned senior counsel, who is appointed as the amicus curiae.
3. I.A. No.225500/2024 is allowed to enable the applicant to assist the Court as an intervenor.
4. The issue of restoring the status of the elected office bearers upto the expiry of their term as per the Rules, will be resolved on the next date of hearing.
5. Post the matters on 20.12.2024.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR